- (b) if so, whether the verdict cause impediments in the prospects of higher education for the OBC sections;
- (c) whether Government are contemplating constitutional measures for the implementation of the 93rd Amendment; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) Yes, Sir.

(b) to (d) The matter is sub-judice in the Supreme Court of India.

RTI Act in school curriculum

- 3355. SHRI M.V. MYSURA REDDY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether Government proposed the inclusion of the Right to Information (RTI) Act as a subject in school curriculum in all Government and public/private schools of the country;
- (b) if so, the steps being taken or proposed to be taken by Government in this respect; and
- (c) the time-frame within which it is likely to be implemented in school text books?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MD. ALI ASHRAF): (a) to (c) No, Sir. However, right to information is part of Social Science curriculum under the National Curriculum Framework, 2005.

Representation from teachers' association

†3356. SHRI JAI PARKASH AGGARWAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government have received any representation/memorandum from Delhi University Teachers' Association (DUTA) during the last three years regarding their demands;

[†]Original notice of the question was received in Hindi.